

# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

original Application No. 321 of 2000

Allahabad this the 21st day of August, 2000

Hon ble Mr.S.K.I. Naqvi, Member (J) Hon ble Mr.M.P. Singh, Member (A)

Dr.Mrs. Evelina P. Mazumdar, Civilian Medical Officer, Central Ordnance Depot, Chheoki, Aallahabad.

## Applicant

## By Advocate Shri Vipin Sinha

### versus

- Union of India through the Commandant, Central Ordnance Depot, Chheoki, Allahabad.
- 2. The Administrative Officer, Central Ordnance Depot, Chheoki, Allahabad.
- 3. The Director General of Armed Forces, Medical services, (D G A F M S / D G 2 B), Ministry of Defence, DHQ PO, New Delhi 1100D1.

#### Respondents

By Advocate Shri D.S. Shukla

## ORDER ( oral )

yide order dated 17.2.1999, copy of which has been annexed as annexure-1 to the O.A., the applicant was appointed as Civilian Medical officer on ad hoc basis at C.O.D., Chheoki, a defence establishment; inter±alia, on terms and conditions of his service that "the appointment is purely on ad hoc basis for a period of one

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year from the date you assumed duties or till a regular incumbant is posted, whichever is earlier." In pursuance of this appointment letter, the applicant pr.(Mrs.) Evelina p.

Mazumdar reported for duty on 15.3.1999 and end-as per applicant's case, she worked satisfactorily for which a certificate was issued to her by an officer in the respondents establishment, copy of which has been annexed as annexure -3 to the O.A., which is dated 07.3.00.

Now vide Notification dated 16.2.2000, the respondents have advertised this post inviting applications. The applicant has been served with a termination edorder dated 23.2.2000, against which she has come up before the Tribunal.

- 2. The respondents have contested the case and filedtcounter-reply mainly on the ground that the appointment of the applicant was for a period of one year and on expiry of this term, her services have been terminated.
- 3. Heard, the learned counsel for the parties and perused the record.
- 4. It is not in dispute that the appointment of the applicant was on ad hoc basis and also that the post notified and an advertisement inviting application, is also for appointment on ad hoc basis and thereby the applicant is going to be replaced by another ad hoc incumbant, which is against the principle of natural justice and

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against the law and guide lines handed down by the Hon'ble apex court of several occasions. Annexure-3 to the O.A., which is rather a testimonial issued to her acknowledging the quality of her service at the present post, indicates that she is discharging her duties to the satisfaction of her superiors.

For the above, we find force in the con-5. tention of the applicant and the O.A. is allowed accordingly, with the direction to the respondents that the applicant be not replaced, except by an incumbant having better title and claim to the post. No order as to costs.

Member (A) Member (J)

/M.M./